PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF FULFORD (INDIA) LIMITED

Registered Office: Eureka Towers, 8th Floor, Mindspace, Link Road, Malad (West), Mumbai 400 064

This announcement ("Second Corrigendum Public Announcement") is in continuation of and should be read in conjunction with, the Public Announcement dated November 21, 2006 (the "PA") and Corrigendum Public Announcement dated January 3, 2007 (the "First Corrigendum") issued by Ambit Corporate Finance Private Limited as the Manager to the Offer on behalf of Dashtag ("Dashtag"/ the "Acquirer") to the shareholders of Fulford (India) Limited ("FIL" / "the Target Company").

Further to PA and the First Corrigendum, the shareholders of the Target Company may please note the following:

1. SEBI vide letter dated January 29, 2007 ("the SEBI Observation Letter") has issued its observation in terms of the proviso to Regulation 18(1) of the SEBI Takeover Code on the draft letter of Offer submitted to SEBI.
2. The original and revised schedule of major activities under the Offer is as follows:

	Original Schedule		Revised Schedule	
Activity	Date	Day	Date	Day
Date of publication of Public Announcement.	November 21, 2006	Tuesday	November 21, 2006	Tuesday
Date of publication of Corrigendum Public Announcement	–	–	January 04, 2007	Thursday
Date of publication of Second Corrigendum Public Announcement	–	–	February 07, 2007	Wednesday
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer will be posted).	December 08, 2006	Friday	December 08, 2006	Friday
Last date for a competitive bid.	December 12, 2006	Tuesday	December 12, 2006	Tuesday
Last date for completion of dispatch of the Letter of Offer to the eligible shareholders.	January 02, 2007	Tuesday	February 08, 2007	Thursday
Date of opening of the Offer.	January 10, 2007	Wednesday	February 12, 2007	Monday
Last date for revising the Offer Price / number of Shares.	January 17, 2007	Wednesday	February 21, 2007	Wednesday
Last date for withdrawal by shareholders who have accepted the Offer.	January 23, 2007	Tuesday	February 27, 2007	Tuesday
Date of Closing of the Offer.	January 29, 2007	Monday	March 03, 2007	Saturday
Last date for communicating acceptance / rejection and payment of consideration for Shares accepted and for dispatch of Share certificate(s) for the rejected Shares / credit of unaccepted demat Shares.	February 13, 2007	Tuesday	March 17, 2007	Saturday

3. In light of order dated December 21, 2006 passed by 4th Civil Judge (Senior Division) at Alipore restraining Intime Spectrum Registry Limited from acting in furtherance to any new contract pertaining to the business of registrar to an issue and share transfer agent which it may have entered into after August 18, 2006, the Acquirer has appointed Mondkar Computers Private Limited as the Registrar to the Offer. Accordingly, the collection centres mentioned in Paragraph 44 of the Public Announcement dated November 21, 2006 have been substituted with the following. All Shareholders desirous of tendering their Shares in the Offer should submit the relevant documents only at any of the following centres:

No.	Collection Centre	Address of Collection Centre	Contact Person	Phone	Fax	Mode of delivery
1.	Mumbai	Mondkar Computers Private Limited, 21, Shakil Nivas, Opp. Satya Sai Baba Temple, Mahakali Caves Road, Andheri(E), Mumbai 400 093 Email: info@mondkarcomputers.com	Ravi Utekar	022-28366620 022- 28262920	022-28257641	Hand Delivery & Registered Post
2.	Mumbai	Mondkar Computers Private Limited, C/o Beetal Consultants, C/o Ghia Textile, 5, Agra Building, 1st Floor,121, M. G. Road, Opp. Mumbai university, Mumbai 400 001	Philip	022-32623359	022-22651498	Hand Delivery
3.	Ahmedabad	Mondkar Computers Private Limited, C/o Vanashree Tele.9, Amrapali Shopping Centre, New Sharda Mandir Road,Near Shreyas Crossing, Paldi, Ahmedabad - 380 007	PradipUpadhyay	079- 26608147	079 - 26601909	Hand Delivery
4.	Kolkata	Mondkar Computers Private Limited, C/o Mr. Pradeep Tandon,Martin Burn House, Mezzanine Floor, Room No.11, R. N. Mukherjee Road, Kolkata 700 001	Manas Tandon	033-22488562	033-22488562	Hand Delivery
5.	New Delhi	Mondkar Computers Private Limited, C/o Beetal consultants, Gr. Floor, 99, MadangirBehind Local Shopping Centre (Pushp Vihar), Near Dada Harsukhdas Mandir, New Delhi 110 062	Chandra Shekhar	011-29961280 / 283	011-29961284	Hand Delivery

Working Hours: Monday to Friday 10.30 AM to 1 PM and 2 PM to 5 PM; Saturday 10.30 AM to 1 PM

Holidays: Sundays and Bank Holidays

In the PA, references to Intime Spectrum Registry Limited as the Registrar to the Offer shall stand substituted with Mondkar Computers Private Limited, including the details relating to collection centres as mentioned above.

4. With the change in Registrar to the Offer, the special depository account (to be used by demat shareholders participating in the Offer) mentioned in Paragraph 40 of the PA has also been changed. The details of the new account, opened by Mondkar Computers Private Limited, are as follows:

DP Name	HDFC Bank Limited
DP ID	IN301151
Client ID	21891643
Account name	MCPL Escrow A/c - Fulford Open Offer
Depository	National Securities Depository Limited

5. As regards the statement regarding change in control in Paragraph 26 of the PA, it is clarified that under US Generally Accepted Accounting Principles, once a company acquires more than 50% of the voting interest of another entity, a change of control is generally presumed to have occurred. However, the SEBI Takeover Code does not prescribe such a threshold and the word 'control' is to be examined, in a subjective manner, depending upon the facts of each case. The Acquirer is the sole promoter and the single largest shareholder of the Target Company. The Acquirer also has, among other factors, the ability to appoint the Managing Director of the Target Company. The Acquirer has always been in control of the Target Company (in sense of the word 'control' under the SEBI Takeover Code). As such, the acquisition under the Preferential Issue and the Offer will not lead to a change in control of the Target Company in terms of the sense of the word 'control' under the SEBI Takeover Code.
6. In respect of certain instances of past non compliances / delayed compliances with the filing requirements prescribed under Chapter II of the SEBI Takeover Code, SEBI has directed to disclose that for this non-compliance by the Acquirer, SEBI would initiate suitable action against the Acquirer at a later stage.
7. RBI, vide letter FE.CO.FID/14914/10.21.053/2006-07 dated January 9, 2007 has while conveying its no objection to the Acquirer from acquiring equity shares of the Target Company, from the shareholders under the Offer has advised that the offerers in the Offer will not include overseas corporate bodies ("OCBs"). To assist the OCB shareholders who may want to participate in the Offer, the Acquirer is in discussions with RBI to obtain RBI's no objection for accepting Shares that may be validly tendered in the Offer by OCB shareholders. However, no assurance can be given that such approval / no objection will be received. OCBs desirous of participating in the Offer are advised to ascertain, with the Manager to the Offer, the status of discussions with RBI before tendering their Shares in the Offer. OCB shareholders may also, on their own, try to obtain specific approvals from RBI for tendering Shares in the Offer. In the absence of RBI's specific no objection / approval, any tenders from OCB shareholders are liable to be rejected.

This Second Corrigendum to the Public Announcement would be available on the SEBI website http://www.sebi.gov.in

Terms used but not defined in this Second Corrigendum Public Announcement shall have the same meaning as assigned in the Public Announcement and the First Corrigendum.

Dashtag, represented by its Board of Directors, accepts full responsibility for the information contained in this announcement and also for fulfilling its obligations as laid down in the SEBI Takeover Code.

Issued by the Manager to the Offer

Ambit

Ambit Corporate Finance Private Limited

Ambit RSM House, 449, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013

Tel: +91-22-39821819 Fax: +91-22-39823020 Email: fulfordoffer@ambitpte.com

Contact Person: Yogesh Chande

On behalf of

Dashtag

Schering-Plough House, Falcon Way, Shire Park, Welwyn Garden City, Hertfordshire AL7 1TW United Kingdom

Date : February 07, 2007 **Place :** Mumbai

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